/font>

12.20 hrs.

MOTION RE: FIFTY SEVENTH REPORT OF THE

BUSINESS ADVISORY COMMITTEE

Title: Motion regarding presentation of the 57th Report of the Business Advisory Committee presented in the House on 11 December, 2003. (Motion adopted)

स्वास्थ्य और परिवार कल्याण मंत्री तथा संसदीय कार्य मंत्री (श्रीमती सुमा स्वराज) : अध्यक्ष महोदय, मैं प्रस्ताव करती हूं :

> " कि यह सभा 11 दिसम्बर, 2003 को सभा में प्रस्तुत कार्य मंत्रणा समिति के 57वें प्रतिवेदन से सहमत है। "

MR. SPEAKER: Motion moved:

> "That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 11th December, 2003."

SHRI MADHUSUDAN MISTRY (SABARKANTHA): Sir, I do not agree with this motion. Yesterday, we demanded that this Bill regarding the formation of National Tax Tribunal be referred to the Standing Committee. The Business Advisory Committee has discussed this and has allotted time for discussing this. I do not agree with that. The National Tax Tribunal Ordinance and the original Bill should be referred to the Standing Committee...(*Interruptions*)

MR. SPEAKER: Yesterday, I had not given my ruling on the issue. The decision whether technically it is to be sent to the Standing Committee or not is still pending. Above all, the Members of both the sides − Ruling parties and the Opposition parties − can sit together and discuss it. I would take a personal initiative and see that the issue is resolved.

SHRI MADHUSUDAN MISTRY : Sir, you should take into account the feeling of the Members of this House.

SHRI SHIVRAJ V. PATIL (LATUR): Sir, the Business Advisory Committee's Report has been presented to this House. Ultimately, this House has to decide in what order the business has to be taken up. The final decision is that of this House. Yesterday, you had an occasion to see what the Members were feeling and what kind of arguments were advanced. If it were a simple Bill without having any implications and consequences for the financial and economic conditions in the country, we would not have insisted on that. That is why, it should not be treated that the House has agreed to the proposal and that it should be considered. That item should be deleted from the report. Your decision and that issue can be taken up later on.

श्रीमती सुमा स्वराज : वह पार्टली डिसकस्ड है क्योंकि स्टैंडिंग कमेटी को बिल भेजना है या नहीं भेजना, यह तो आपके ऊपर बात आ जायेगी। अभी तो मोशन इतना है। â€¦ (व्यवधान)

श्री पवन कुमार बंसल (चंडीगढ़) : अध्यक्ष महोदय, कल आपके आने से पहले समस्या इसी बात पर उठी थी जब हम इस चीज पर एतराज कर रहे थे। मिनिस्टर साहब ने अभी अपने रिमार्क्स भी नहीं दिये थे कि उधर से मैम्बर ने इस बिल पर बोलना शुरू कर दिया जबकि बहस इधर से शुरू होनी थी।

हमें ताज्जुब हुआ जब हमें यह पता लगा कि उधर से माननीय सदस्य इस बिल पर बोल रहे हैं। तभी तो हमें एतराज हुआ था। एक ऐसा तरीका अपनाया गया, जो सही मायने में ठीक नहीं था। इसलिए हम लोगों ने एतराज किया था। अभी तो हम यह जिक्र कर रहे हैं कि आर्डिनेंस को डिसएप्रूव करना चाहिए। वही बात फिर न हो जाये इसलिए कल हम लोगों ने आब्जेक्शन किया । â€¦ (व्यवधान)

SHRI SHIVRAJ V. PATIL : We are not saying: `yes' or `no' to it. It should not be treated that the entire House has agreed to discuss it.

श्रीमती सुमा स्वराज : मैं जो बात कह रही थी, वह कुछ और थी।â€¦ (व्यवधान)

मैं उसी पर कह रही हूं। मेरी बात पूरी सुन लेते तो पवन जी को कुछ कहना नहीं पड़ता। हमने इसमें कहा कि बकाया मदों पर विचार हो। वह तो इसलिए इसमें आया है। बिल को स्टैंडिंग कमेटी को भेजना है या नहीं भेजना, यह हमेशा आपके अधिकार में है। इस समय मोशन केवल इतना है कि बीएसी की रिपोर्ट ऐक्सैप्ट कर ली जाये। बीएसी की रिपोर्ट हाउस ऐक्सैप्ट कर ले। उसके बाद भी इस बिल के बारे में आपका जो भी निर्णय होगा, वह अंतिम होगा। उसे सरकार स्वीकार करेगी। â€¦ (व्यवधान)

SHRI SHIVRAJ V. PATIL : That would be a wrong precedent. It will be burdening the hon. Speaker too much if the House decides to say `yes' or `no'.

श्रीमती सुमा स्वराज : फिर हाउस तय कर ले। अगर आप यह कह रहे है कि आपके अधिकार क्षेत्र में नहीं है तो फिर पूरा हाउस तय ले कि क्या करना है और क्या नहीं करना â€¦ (व्यवधान)

श्री पवन कुमार बंसल : आप स्पीकर साहब पर बर्डन मत डालिये। â€¦ (व्यवधान)

श्रीमती सुमा स्वराज : स्पीकर साहब पर बर्डन मत डालिये। फिर उस बिल पर हाउस तय कर ले कि क्या करना है और क्या नहीं करना है। अभी तो मोशन के वल बीएसी का है। अगर आपको स्पीकर साहब पर बर्डन नहीं डालना तो फिर हाउस तय कर ले ।â€¦ (व्यवधान)

SHRI SHIVRAJ V. PATIL : That is exactly what I am saying. I am agreeing with you. Let us not take a decision in the House. Leave it to the hon. Speaker.

श्रीमती सुमा स्वराज : वह उलटा कह रहे हैं। वह कह रहे हैं कि स्पीकर साहब को बर्डन मत डालिये, हाउस पर छोड़िये। â€¦ (व्यवधान)

SHRI SHIVRAJ V. PATIL : If the House says: `yes' and the Speaker has to say: `no', then that will be wrong...(*Interruptions*)

MR. SPEAKER: I think, the issue need not be made more complicated. Passing of the item does not, in any way, deprive the hon. Members to raise the point which they have already raised.

श्रीमती सुमा स्वराज : अगर आप स्पीकर पर छोड़ें तो भी हमें मंजूर है और अगर हाउस पर छोड़ें तो भी मंजूर है।â€¦ (व्यवधान)

MR. SPEAKER: As I earlier said, even if this motion is passed, it will not be treated that you have conceded to the point which is before the House. This observation will go on record. Therefore, I now put this particular motion to the vote of the House. As I have said, I am going to convene a meeting on this issue.

The question is:

> "That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 11th December, 2003."

The motion was adopted.